

# MEGHALAYA LEGISLATIVE ASSEMBLY

## List of Business

### Autumn Session

Thursday, September 17, 2015.

### Private Member's Business (upto 3:00 P.M.)

1. Questions.
2. Shri WITTING MAWSOR, MLA to call the attention of the Minister in-charge Home (Police) under Rule 54 (1) of the Rules of Procedure and Conduct of Business to the news item published in "U Nongsain Hima" dated 18<sup>th</sup> August, 2015 under the caption "Bteng ka jingkhynra ki pulit ha thain Shallang".
3. Pending Motion.
- \*4. Motions.
- \*5. Resolutions.
6. (a) Shri PRESTONE TYNSONG, Minister in-charge Parliamentary Affairs to move:

In pursuance of Rule 242 (1) of the Rules of Procedure and Conduct of Business in Meghalaya Legislative Assembly, this House do now elect 5 Members of the House to constitute the Committee on Public Accounts for a period of 30 Months or till the dissolution of the present House.

(b) Shri PRESTONE TYNSONG, Minister in-charge Parliamentary Affairs to move:

In pursuance of Rule 242 (B) (1) "of the Rules of Procedure and conduct of Business in Meghalaya Legislative Assembly, this House do now elect 5 Members of the House to constitute the Committee on Public Undertakings for a period of 30 Months or till the dissolution of the present House."

*Contd...2/-*

(c) Shri PRESTONE TYNSONG, Minister in-charge Parliamentary Affairs to move:

In pursuance of Rule 244 (1) of the Rules of Procedure and Conduct of Business in Meghalaya Legislative Assembly, this House do now elect 7 Members of the House to constitute the Committee on Estimates for a period of 30 Months or till the dissolution of the present House.

(The Secretary, to notify the date, time and place of holding the election if necessary)

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\*For text of Motions and Resolutions please see lists circulated separately.

**Shillong**  
**The 16<sup>th</sup> September, 2015.**

*Secretary,*  
**Meghalaya Legislative Assembly.**